
2. 94- JA ಎಂಬತು ತಿರುವತುಂದರ ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು, 1964ರಲ್ಲಿ (1964ರಲ್ಲಿ ತಾಲೂಕಾಗಿ ಅಂಗೀಕರಿಸಲಾಯಿತು) 94ಎಂಬತು ತಿರುವತುಂದರ ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು "2012ರಲ್ಲಿ ನೀಡಲಾಯಿತು" ಮತ್ತು ಮತ್ತು ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು "2015ರಲ್ಲಿ ನೀಡಲಾಯಿತು" ಮತ್ತು ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು.

3. 94- AA ಎಂಬತು ತಿರುವತುಂದರ ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು, 1964ರಲ್ಲಿ (1964ರಲ್ಲಿ ತಾಲೂಕಾಗಿ ಅಂಗೀಕರಿಸಲಾಯಿತು) 94- AA ಎಂಬತು ತಿರುವತುಂದರ ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು "2012ರಲ್ಲಿ ನೀಡಲಾಯಿತು" ಮತ್ತು ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು "2015ರಲ್ಲಿ ನೀಡಲಾಯಿತು" ಮತ್ತು ವರ್ಧಾಸ್ತುಕು ಲೋಕವ ತಾಲೂಕಾಗಿ ಪ್ರಸ್ಥಾಪಿಸಿದ್ದು.
ವಿಶ್ವವಿದ್ಯಾಲಯದ ಮೇಲೆ ಶ್ರೇಷ್ಠ ಅಧಿಕಾರಿ

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ಬಳಕೆ ಬರೆಯುವ ಪತ್ರ

ಇದರೂ ಶ್ರೀಶ್ರೀವಾಣ ಯುದ್ಧದಲ್ಲಿ ಅದ್ಭುತ ಕ್ರೃತಿ ಕಾಗಿದ್ದ ಭಾರತ ಗ್ರೀಕ್ ವರದಿ ಕೈಗೊಳಿಸಿಕೊಂಡಿದ್ದರು. ಇದರ ಅಭ್ಯವ ತಮ್ಮ ಸ್ಥಾನಕ್ಕೆ ಸೇರಿದ. 1966ರ ಮಗಳ ತನ್ನ ಅಭ್ಯಾಸಗಳು ನೀಡುತ್ತಿದ್ದರು. ಇದರ ಪಾತ್ರವೂ ನೆಲೆಯಾಗಲಿತ್ತು ಗುರುವಂಶದ ಸುತ್ತಿಯಲ್ಲಿ ಸ್ವತರಂತೆ ಹೋರಣೆಗೊಂಡಿದ್ದು, ಈಗೆಂದರೆ. ದೊಡ್ಡ ಭಾರತಕ್ಕೆ ಮೌಲ್ಯದಲ್ಲಿ ಯಾವುದೇ ಸುತ್ತಿಯು ಯಶಸ್ಸನ್ನು ಪಡೆಯುತ್ತುಂದು.
A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas, it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty eighth year of the Republic of India, as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Karnataka Land Revenue (Fourth Amendment) Act, 2017

   (2) It shall come into force at once.

2. **Amendment of section 94-C.**— In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) (hereinafter referred to as the Principal Act) in section 94C, for the words and figures “first day of January 2012” occurring in two places, the words and figures “first day of January 2015” shall be substituted.

3. **Amendment of section 94-CC.**— In Section 94CC of the Principal Act, for the words and figures “first day of January 2012” occurring in two places, the words and figures “first day of January 2015” shall be substituted.
STATEMENT OF OBJECTIONS AND REASONS

It is considered necessary to amend the section 94C and 94CC of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for regularization of the un-authorised construction of dwelling houses on Government lands by extending the cut off date from first day of January 2012 to first day of January 2015.

Hence, the Bill.
FINANCIAL MEMORANDUM

The lands proposed to be regularized belongs to the Government and are situated both in rural and urban areas. Nominal fee which is prescribed in the Karnataka Land Revenue Rules, 1966 shall be collected from the applicants at the time of regularization. As such, there is no extra expenditure involved in the proposed Legislative measure.

KAGODU THIMMAPPA
Minister for Revenue

S. Murthy
Secretary (R/c)
Karnataka Legislative Assembly
ANNEXURE
EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964
(KARNATAKA ACT 12 OF 1964)

XX          XX          XX

94C. Grant of Land in case of construction of dwelling house in occupied land.- Notwithstanding anything contained in this Act and except as hereinafter provided in this section, the prescribed authority, if satisfied after holding such enquiry as it deems fit that any person is in unauthorized occupation of any land belonging to Government and has constructed a dwelling house on such land, prior to first day of January 2012, may on an application made to it by such person within such period, in such form along with such fee and on payment of such amount, as may be prescribed grant in such manner and subject to the following conditions and such other restrictions and conditions as may be prescribed, such land to the extent covered by the house to be specified in the order of grant, namely,-

(i) The applicant shall submit proof for having constructed the dwelling house prior to first day of January 2012;
(ii) No house built unauthorisedly on the land belonging to State Government shall be regularised which is coming under the jurisdictional limits of the Bruhat Bengaluru Mahanagara Palike, City Corporations CMCs, TMCs in the State;
(iii) No land shall be granted if the person who has applied for grant of such land or any member of his family owns any building or site within the urban or rural areas in which the land for which application is made is situated;
(iv) No person shall be eligible for grant of land for more than one dwelling house either in his name or in the name of any member of his family;

XX          XX          XX

94CC. Grant of Land in case of construction of dwelling house in occupied land in urban area.- Notwithstanding anything contained in this Act and except as hereinafter provided in this section, the prescribed authority, if satisfied after holding such enquiry as it deems fit that any person is in unauthorized occupation of any revenue land belonging to Government and has constructed a dwelling house on such land, prior to first day of January 2012, in an urban area may on an application made to it by such person within such period, in such form along with such fee and on payment of such amount, as may be prescribed grant in such manner and subject to the following conditions and such other restrictions and conditions as may be prescribed, such land to the extent covered by the house to be specified in the order of grant, namely,-

(i) The applicant shall submit proof for having constructed the dwelling house prior to first day of January 2012;
(ii) No vacant land without a dwelling house shall be regularised;
(iii) No land shall be granted if the person who has applied for grant of such land or any member of his family owns any building or site within the urban area in which the land for which application is made is situated.
(iv) No person shall be eligible for grant of land for more than one dwelling house either in his name or in the name of any member of his family;

XX          XX          XX

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